

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.**

CORRIGENDUM

Dated, Shillong the 11th October, 2017.

No. LJ(A) 77/2000/Pt/245 – Please read “For the purpose of Rules for the Administration of Justice and Police in the Garo Hills District, 1937 read with paragraph 5 of the Sixth Schedule of the Constitution” in place of “For the purpose of the Rules for the Administration of Justice and Police in the Khasi Syiemship (Administration of Justice) Order, 1950” and for the words and figure “under rule 17” appearing in the sixth line shall be read as “under rule 16” as appeared in this Department’s Notification No.LJ(A)77/2000/Pt/243 dated 30-06-2017.

(W. Khyllep)

Secretary to the Government of Meghalaya,
Law Department.

Memo. No. LJ(A) 77/2000/Pt/245-A,

Dated, Shillong the 11th October, 2017.

Copy to :-

1. P.S. to Chief Minister for information of Hon’ble Chief Minister.
2. P.S. to Minister, Law for information of Hon’ble Minister.
3. The Advocate General, Meghalaya.
4. The Additional Advocate General, Meghalaya.
5. The Accountant General (A&E), Meghalaya, Shillong.
6. Shri Balkim Manda Sangma, Judicial Magistrate 1st Class, Tura.
7. The Director General of Police, Meghalaya, Shillong.
8. The Superintendent of Police, West Garo Hills, Tura.
9. Sub-Divisional Officer, Dadenggre (Civil) Sub-Division, Dadenggre.
10. The Director of Printing & Stationery, Shillong for favour of publication of the notification in the Meghalaya Gazette.
11. Government Pleader/ Public Prosecutor, Tura.
12. Home (Police) Department).
13. Treasury Officer, Tura.
14. President, Bar Association, Tura.
15. Deputy Commissioner, West Garo Hills, Tura.
16. Personnel & AR (A) Department.
17. Law (B) Department.
18. Personal file of the officer.
19. DEO, Law Department.
20. Guard file.

By Order etc.,

Secretary to the Government of Meghalaya,
Law Department.
